

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. CP/176(MB)2022

IN THE MATTER OF

Cethar Limited	... Petitioner
VS	
SKS Ispat and Power Ltd	... Respondent

Section 213 & 221 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the petitioner

For the Respondent: None present

ORDER

CP/176(MB)2022 – The present petition has been filed for directing the investigation into the affairs of the company under section 203 of Companies Act 2013.

Notice of motion- **Registry and Applicant are directed to serve notice** upon the respondent and to submit service report along with the notice copy sent to the respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite, Adjourned to **07.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/